

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.363/KB/17

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company	Punjab National Bank -Vs- Divyajyoti Sponge Iron Pvt Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	RANAJIT CHANDHURY ADVOCATE	CORPORATE CREDITOR	R. Chandhury 13/9/2017
2	ANIRBAN MAJUMDER ADVOCATE	CORPORATE DEBTOR	A Majumder 13/9/17
3	Asst. Gupta, FCA	IRP	Asst. Gupta 13/9/17

ORDER

Ld. IRP as well as Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor submitted that in this case same proceedings have been initiated by PNB & UCO Bank before the Debt Recovery Tribunal. Order passed in IBC case has overriding effect on proceedings in the matter.

IRP has filed progress report and first CoC meeting is scheduled to be held on 20/09/2017.

List the matter on 04/10/2017.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)